

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 1286 of 2019

IN THE MATTER OF:

Shiv Kumar Malani

...Appellant

Vs

**M/s JM Financial Asset Reconstruction
Company Limited & Ors.**

....Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Kunal Chatterji, Mr. Aditya Shukla and Mr. Pravar Veer Mishra, Advocates

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate along with Mr. Abhishek Anand, Ms. Honey Satpal, Mr. Viren Sharma, Mr. Rishub Kapoor and Mr. Shikhar Singh, Advocates for JMFARC-R1

Mr. Konark Rishi Bhatnagar, Mr. Arjit Pratap Singh, Mr. S.K. Singh and Mr. Ankur Singhi, Advocates for Respondent No. 2

ORDER

03.03.2020 Learned Counsel for the Appellant makes a request for time to prepare and keep ready a list of dates and events chronologically with page numbers and references etc. to be relied on at the time of argument. Both sides may do so.

In view of the request, list this Appel 'For Admission (After Notice)' on **30th March, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthy Narahari)
Member(Technical)